

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 105
IB-2001/ND/2019**

IN THE MATTER OF:

Mr. Gulshan Kumar Raman Kumar

...PETITIONER

Vs.

M/s. Gromet India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 27.01.2020

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. AnshujDhingra, Advocate

For the Respondent/ Corporate-debtor

:Mr. Anjum Kumar, Advocate

For the Resolution Professional

**:Mr. Pankaj Kumar Singhal,
Advocate**

ORDER

Heard the submissions made by the counsel for the parties. Application by the Member of the Suspended Board of Director of the corporate-debtor Mr. Rakesh Grover under Section 60 Sub-section (5) of IBC, 2016 read with Rule 11 of NCLT Rules, seeking the discharge of the corporate-debtor and disposal of CIRP proceedings in terms of agreed concerned terms under settlement agreement dated 04.01.2020 is taken on record. The counsel for the corporate-debtor is submitted that there was only one client who has been received after publication and the same is stated to be settled, and that claim pertains to operational-creditor.

Having heard to the above liberty is also granted to the parties to revive the petition at the settlement is not materialized. CIRP process has been dismissed.

-Sd-

**(V.K. Subburaj)
Member (T)**

-Sd-

**(P.S.N. Prasad)
Member (J)**